

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

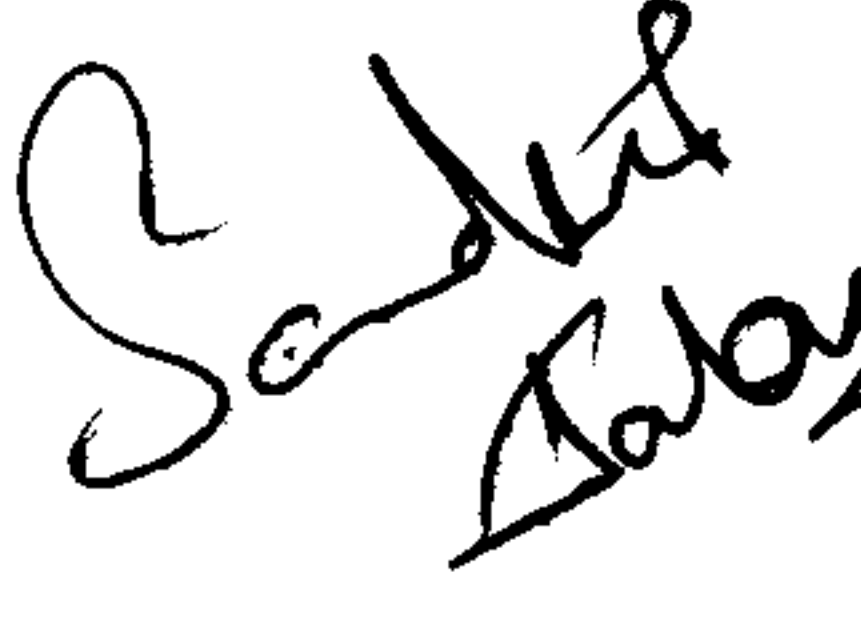
C.P. No.59/271(e)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2019**

Name of the Company: Ravindra Gupta
V/s
Shree Balaji Dyeing and Printing Mill Pvt Ltd &
2 Ors

Section of the Companies Act : Section 271(e) of the Companies Act 2013.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SANDEEP JALAN	ADVOCATE	PETITIONER	
2.				

ORDER

The Petitioner is represented through its Counsel.

In the present matter the reply of RoC is received. A copy thereof be provided to the appellant. There is no representation from the Respondent Company. Hence, the case is adjourned for further hearing.

Petitioner may inform the date of hearing to Respondent.

List the matter on 21.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 4th day of December, 2019.